

FORM A

PUBLIC ANNOUNCEMENT

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

FOR THE ATTENTION OF THE CREDITORS OF MAHARAJA DYEING PVT LTD

SR. NO.	RELEVANT PARTICULARS	
1	NAME OF CORPORATE DEBTOR	MAHARAJA DYEING PVT LTD
2	DATE OF INCORPORATION OF CORPORATE DEBTOR	31 st March, 1984 (31/03/1984)
3	AUTHORITY UNDER WHICH CORPORATE DEBTOR IS INCORPORATED / REGISTERED	Registrar of Companies, Maharashtra
4	CORPORATE IDENTITY NUMBER / LIMITED LIABILITY IDENTIFICATION NUMBER OF CORPORATE DEBTOR	U18101MH1984PTC032549
5	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE DEBTOR	Plot No. Ts - 12, Midc Ph - I, Dombivli (East), Thane- 421204
6	INSOLVENCY COMMENCEMENT DATE IN RESPECT OF CORPORATE DEBTOR	6 th September, 2017
7	ESTIMATED DATE OF CLOSURE OF INSOLVENCY RESOLUTION PROCESS	21 st March, 2018
8	NAME, ADDRESS, EMAIL ADDRESS AND THE REGISTRATION NUMBER OF THE INTERIM RESOLUTION PROFESSIONAL	Hemant J. Mehta Address: C/o APMH & Associates LLP, D-613/614, Neelkanth Business Park, Nathani Road, Vidyavihar West, Mumbai - 400086 E-Mail: ipmaharajadyeing@gmail.com Registration No: IBBI/IPA-001/IP-P00027/2016-17/10060
9	LAST DATE FOR SUBMISSION OF CLAIMS	5 th October, 2017

- Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process against the Maharaja Dyeing Pvt Ltd on 6th September, 2017.
- The creditors of Maharaja Dyeing Pvt Ltd, are hereby called upon to submit a proof of their claims on or before 5th October, 2017 to the interim resolution professional at the address mentioned against item 8.
- The financial creditors shall submit their proof of claims by electronic means only. The operational creditors, including workmen and employees, may submit the proof of claims by in person, by post or electronic means.

- The claims may be submitted in the Scheduled Forms B,C,D and E in terms of Regulations 7 , 8 and 9 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016 by the Operational Creditors, Financial Creditors, Workmen or Employees and Authorized representative of workmen and employees respectively as the case may be.
- Submission of false or misleading proofs of claim shall attract penalties.



Hemant J. Mehta

Registration No: IBBI/IPA-001/CP-00027/2016-17/10060



Place: Mumbai

Date: 23rd September, 2017